

**Shri P. Venkatasubbaiah (Adoni):** The Chief Minister of Punjab has made a statement on the floor of the Assembly that his telephones are being tapped and now the hon. Minister says that he is convinced that there is no such tapping. May I know on what grounds the Chief Minister could make such a responsible statement on the floor of the Assembly without ascertaining the facts?

**Shri Satya Narayan Sinha:** It is not for me to say why he made that statement. But it is a statement of fact that he said that he made that statement on suspicion. When he was asked to give some clue, he could not give it. He said that it was absolutely on suspicion that he made that statement. And the Home Minister of that State came . . .

श्री हुकम चन्द कछवाय : मुख्य मंत्री का कोई दूसरा वक्तव्य नहीं आया है ।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें प्रौर सुनें ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, जब उत्तर ठीक तरह से नहीं दिया जाता है, तो संतोष कैसे होगा ?

**Shri Satya Narayan Sinha:** Some of my hon. friends are more royal than the king. What can I do? Those people in Punjab are satisfied with what happened. If my hon. friends opposite are not satisfied, what can I do?

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER COMMISSIONS OF INQUIRY ACT

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy of Notification No. GSR. 1228 dated the 28th August, 1964, regarding conferment of powers on the Monopolies Inquiry Commission under section 50 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-3251/64].

**Shri Hari Vishnu Kamath:** (Hoshangabad): On a point of clarification. Has any date or deadline been set for the submission of the report of the Monopolies Inquiry Commission?

**Shri T. T. Krishnamachari:** The notification does not refer to it.

**Shri Hari Vishnu Kamath:** Apart from the notification, has any date been set for it?

**Mr. Speaker:** The notification does not refer to it.

##### REPORT ON ESCAPE OF WALCOTT AND GOVERNMENT'S DECISION THEREON

**The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas):** On behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following papers:—

- (i) Report of Shri L. C. Jain, Secretary, Department of Communications, in respect of the escape of Mr. Daniel H. Walcott in a Piper Apache aircraft on the 26th September, 1963, from Safdarjang Airport.
- (ii) Memorandum giving Government's decision on the above Report. [Placed in Library. See No. LT-3252/64].

##### APPRENTICESHIP (THIRD AMENDMENT) RULES

Main conclusions of 22nd Indian Labour Conference

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Apprenticeship (Third Amendment) Rules, 1964, published in Notification No. GSR. 1181, dated the 27th August, 1964, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-3253/64].

(ii) Main conclusions of the 22nd Session of the Indian Labour Conference held at Bangalore in July, 1964. [Placed in Library. See No. LT-3254/64].

**Shri S. M. Banerjee:** Regarding the second item, may I know whether the main conclusions include the discussion on price also on which certain decisions were taken? May I know whether Government have accepted the recommendations made by that conference?

**Shri R. K. Malviya:** The proceedings have been laid on the Table of the House.

**Shri S. M. Banerjee:** I want to know whether Government have accepted the recommendations made by that conference?

**Shri R. K. Malviya:** All, that is mentioned there in the proceedings.

INTIMATION RE. CONVIC-  
TION OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 25th September, 1964, from the Sub-Divisional Magistrate, Gonda:—

"Shri Ram Sewak Yadav, Member, Lok Sabha, has been arrested today, during party *ghera dalo* demonstration in my court, on a charge under section 228, Indian Penal Code, read with section 480, Criminal Procedure Code, and sentenced to pay a fine of Rs. 200 only, or in default to undergo simple imprisonment for one month. Shri Ram Sewak Yadav has been sent to District Jail, Gonda. Fine not paid."

PROVISIONAL COLLECTION OF  
TAXES (AMENDMENT) BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill further to amend the Provisional Collection of Taxes Act, 1931.

**Mr. Speaker:** He wanted to make a statement at 1 P.M. Would he make it now or afterwards?

**An hon. Member:** It was Shri Manubhai Shah who wanted to make the statement.

**Mr. Speaker:** I am sorry. It was Shri Manubhai Shah who wanted to make a statement. Is he here? If he is here, he can make it now. I find that he is not present here just now.

The question is:

"That leave be granted to introduce a Bill further to amend the Provisional Collection of Taxes Act, 1931."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.†

12.38 hrs.

MOTION RE: INTERNATIONAL  
SITUATION—contd.

**Mr. Speaker:** The House will take up further consideration of the following motion moved by Shri Swaran Singh on the 25th September, 1964, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 28-9-64.

†Introduced with the recommendation of the President.